

(b) Sadpura.

(c) No.

♦236. [For answer, vide cols. 1893-94 infra.]

FOOD GRAINS SENT TO JAMMU AND KASHMIR

*237. SHRI M. VALIULLA: Will the Minister for FOOD AND AGRICULTURE be pleased to state (i) the quantity and (ii) the value of food grains sent to Jammu and Kashmir in 1955-56?

THE DEPUTY MINISTER FOR FOOD (SHRI M. V. KRISHNAPPA) : (i) and (ii). A statement is placed on the Table of the Sabha.

STATEMENT

Quantity—

Rice—36 ■ 1 thousand tons.

Paddy—3-6 thousand tons.

value—About Rs. 2 crores f.o.r. Pathankol

SHRI M. VALIULLA: May I know how much of this rice was in the form of subsidy and how much in the form of loans ?

SHRI M. V. KRISHNAPPA: We supply at the f.o.r. prices which are given here, but the subsidy is the difference between the price at which they sell in the valley and the price at which we supply at Pathankot. They supply rice at Rs. 7-8 per maund in the Valley.

SHRI M. VALIULLA: May I know whether this subsidy is given by the Government of Jammu and Kashmir or by the Government of India?

SHRI M. V. KRISHNAPPA: By the Government of India.

SHRI M. VALIULLA: How much does it come to ?

SHRI M. V. KRISHNAPPA: Only when the accounts are finally closed we will be able to give that figure.

SHRI M. VALIULLA: May I know for how many years we supply like this to the Government of Jammu and Kashmir?

SHRI M. V. KRISHNAPPA: If I remember aright, it is from the day Jammu and Kashmir became part of India that we have been supplying rice and other foodgrains but the subsidy in this form was started two years back.

SHRI MAHESWAR NADC: Are there any restrictions on the free movement of foodgrains between India and Kashmir and vice versa ?

SHRI M. V. KRISHNAPPA: They do not allow any foodgrains to be moved from Jammu and Kashmir to other parts.

SHRI MAHESWAR NAIK: From India.

SHRI M. V. KRISHNAPPA: We are sending them rice. There is no restriction in the movement of foodgrains from India to any other part.

SHRI JASWANT SINGH: The hon. Minister stated that supply of rice is subsidised in the case of Jammu and Kashmir. Are the other States given this privilege ?

SHRI M. V. KRISHNAPPA: Yes, Sir. We are supplying rice to the States in India at a subsidised rate. The landed cost is somewhere about Rs. 19 or Rs. 20 per maund whereas we are supplying them at the rate of Rs. 16 per maund from our godowns. There is nearly four to five rupees which is lost by Government in this transaction.

CONTRACTS WITH P. C. RAY AND COMPANY FOR EXTRACTION OF TIMBER IN ANDAMANS

*238. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) the terms on which the contract for the extraction of timber in the Andaman Islands was given to Messrs. P. C. Ray and Company; and

(b) the amount of money so far received by Government from this company ?

THE DEPUTY MINISTER FOR FOOD (SHRI M. V. KRISHNAPPA): (a) A copy of the Agreement of Lice together with a copy of the Supplemental Agreement granted to M/s. P. C. Ray and Co. which contains all the terms and conditions of their contract are in the library of the Parliament.

(b) Rs. 21,44,416-3-0 up to the 31st October 1956.

SHRIMATI S A V I T R Y DEVI NIGAM: Was it said in the contract that a 36 band saw mill and a plywood factory will be established in the Andamans by M/s. P. C. Ray and Co.?

SHRI M. V. KRISHNAPPA: Yes, Sir, that is one of the terms of the contract.

SHRIMATI S A V I T R Y DEVI NIGAM: May I know as to why they have not been established up till now?

SHRI M. V. KRISHNAPPA: They have not been able to fulfil the obligation and it is being examined in the Law Ministry as to what action we could take against them.

SHRIMATI S A V I T R Y DEVI NIGAM: How much of royalty still remains to be paid by the company?

SHRI M. V. KRISHNAPPA: Nearly Rs. 21,12,000.

SHRIMATI SAVITRY DEVI NIGAM: Is it a fact that the contract for the clearance of the forest for rehabilitation given to Messrs- P. C. Ray and Co., was at the rate of Rs. 475 per acre?

SHRI M. V. KRISHNAPPA : All these particulars are given in the terms of the contract placed in the Library.

SHRIMATI SAVITRY DEVI NIGAM: What is the rate per acre spent by the Government in clearing the forests for rehabilitation purposes?

SHRI M. V. KRISHNAPPA: I want notice for that, Sir.

SHRI MAHESWAR NAIK: May I know whether it is a fact that this Company has been advanced a loan by the Government even though it has not been able to pay the royalty?

SHRI M- V. KRISHNAPPA: I want notice for that question, Sir.

SHRI P. D. HIMATSINGKA: What is the amount of royalty in arrears?

SHRI M- V. KRISHNAPPA: That has been answered before; it is Rs. 21,12,000.

SHRIMATI S A V I T R Y DEVI NIGAM: May I know whether Government have received any complaints about Messrs. P. C. Ray and Co., having destroyed very valuable trees by setting fire in the jungle for clearance purposes?

SHRI M. V. KRISHNAPPA: I want notice, Sir. The hon. Member is Andaman returned; she has been there recently and so knows more about these things.

SHRIMATI S A V I T R Y DEVI NIGAM: May I know whether the hon. Minister is also intending to go to Andamans?

SHRI M. V. KRISHNAPPA: I wanted to go, Sir. After the Elections. I want to go to Andamans.

SHRI V. K. DHAGE: May I know whether the cost of felling these trees is the same as the cost recovered in the sale of the article?

SHRI M. V. KRISHNAPPA : It is not so and that is why we are not showing any profits. In the sale of these goods, we are not getting what we spent on the extraction and that means the value, while selling, is less than the cost of production.

SHRI MAHESWAR NAIK: What are the reasons for such a large sum as Rs. 21,12,000 being in arrears?

SHRI M. V. KRISHNAPPA: They have paid considerable sums

and this is due to us still and we are examining as to what action we can take against them.

SHRI P. D. HIMATSINGKA: Is it not a fact that the contractor is to fell the trees and bring them to ports—to Calcutta or other ports—for sale and that the Government has not got to spend anything for felling the trees?

SHRI M. V. KRISHNA PPA : This is only in regard to the North Andamans. In the Middle Andamans and in the South Andamans, Government has to do the whole job. In North Andamans, 700 square miles have been contracted for by this firm. Hitherto, Government was not exploiting that island at all.

[IMPORT OF RAILWAY WAGONS FROM POLAND

पोलैंड से रेलवे वैगन्स का आयात

*२३८. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) जिन रेलवे वैगन्स के लिये पोलैंड की फर्मों को ऑर्डर दिये गये थे उनमें से कितने समय के अन्दर आ गये तथा कितने अभी आने हैं; तथा

(ख) उनके आने में अगर कोई देर हुई है तो उसका क्या कारण है और इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

*239. SHRI NAWAB SINGH CHAUHAN: Will the Minister for RAILWAYS be pleased to state:

(a) how many wagons for which orders were placed with certain Polish firms were received in time and how many are still to be received; and

(b) what is the reason for the delay, if any, and what steps Government have taken in the matter ?]

t English translation.

रेल तथा परिवहन उपमंत्री (श्री ओ० वी० अलगेसन : (क) पोलैंड में २६०० माल डिब्बों का आर्डर दिया गया था जिनमें से २१०० डिब्बे अक्टूबर १९५६ तक ठीक समय पर मिल गये थे। बाकी ५०० डिब्बे १ नवम्बर १९५६ में

मिले हैं यानी उनके मिलनेमें केवल एक महीने की देर हुई।

(ख) देर के कारणों की अभी जांच हो रही है। जांच के बाद ठेके की शर्तों के अनुसार उचित कार्रवाई की जायेगी।

[THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Out of 2,600 wagons ordered in Poland, 2,100 were delivered in time by October 1956 while the balance 500 have been delivered in November 1956 i.e., delayed by one month only.

(b) The causes of the delay are still under investigation and appropriate action in terms of the contract will be taken after the inquiry is over.]

श्री नवाब सिंह चौहान : कांट्रेक्ट की जो शर्तें हैं उनमें इस देरी के लिये क्या कोई इस प्रकार की धारा रखी गयी है जिससे कि उनसे हर्जाना लिया जा सके?

श्री नवाब सिंह चौहान : सब से बाद के डिब्बे देरी से मिले, तो जो शेष बाकी डिब्बे हैं उनके लिये गवर्नमेंट क्या प्रयत्न कर रही है कि वे यहाँ पर समय के अन्दर ही प्राप्त हो सके?

SHRI O. V. ALAGESAN: Yes, for such delayed deliveries, there is a provision for "liquidated damages" as they are called. A certain percentage is fixed and I think in this case it is 2 per cent.

SHRI O. V. ALAGESAN: As I stated in my reply, the delay was only of a month. There may be some reasons why the delivery could not be effected of all the wagons in October itself. Suppose they have got very satisfactory reasons to show, then we do not enforce the provision. At times, these delays take place and in this case. I am glad that it has been of only one month.

श्री नवाब सिंह चौहान : एक महीने की जो देरी हुई उसके लिये क्या वहाँ की फर्मों ने कोई पहले एक्सटेंशन मांगा था या वैसे ही डिले कर दी?]